

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1857 OF 2011

COMMISSIONER OF INCOME TAX, MYSORE APPELLANT(S)

VERSUS

THE KARNATAKA BANK LTD. RESPONDENT(S)

WITH

CIVIL APPEAL NO. 1859 OF 2011

O R D E R

1. Learned counsel for the appellant(s), on instructions issued by the Department of Revenue, Ministry of Finance *vide* F.No.390/Misc./116/2017-JC dated 22.08.2019, seeks permission to withdraw these appeal(s) along with pending application(s) therein due to low tax effect.

2. Permission granted, subject to just exceptions.

3. The appeal(s) and pending application(s) are dismissed as withdrawn, leaving question of law open.

....., J.
(A.M. KHANWILKAR)

....., J.
(DINESH MAHESHWARI)

NEW DELHI
OCTOBER 03, 2019.

ITEM NO.107

COURT NO.8

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1857/2011

COMMISSIONER OF INCOME TAX, MYSORE

APPELLANT(S)

VERSUS

THE KARNATAKA BANK LTD.

RESPONDENT(S)

WITH

C.A. No. 1859/2011 (IV-A)

Date : 03-10-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Appellant(s) Mr. Arijit Prasad, Sr. Adv.
Mr. S. Wasim A. Qadri, Sr. Adv.
Ms. Purnima Bhat, Adv.
Ms. Rashmi Malhotra, Adv.
Mr. B. V. Balaram Das, AOR
Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. S. N. Bhat, AOR
Mr. Priyank Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal(s) and pending application(s) are
dismissed as withdrawn in terms of the signed
order.

(NEETU KHAJURIA)
COURT MASTER(VIDYA NEGI)
COURT MASTER

(Signed order is placed on the file.)